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PART II—Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके ।
Separate paging is given to this Part in order that it may be filed
as a separate compilation.

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS
(Legislative Department)

New Delhi, the 5th May, 1975/Vaisakha 15, 1897 (Saka)

The following Act of Parliament received the assent of the President on the 3rd May, 1975, and is hereby published for general information:—

**THE CONSTITUTION (THIRTY-SEVENTH AMENDMENT)
ACT, 1975**

[3rd May, 1975]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Twenty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Thirty-Seventh Amendment) Act, 1975.

Short
title.

2. In article 239A of the Constitution, in clause (1), for the words "Pondicherry and Mizoram", the words "Pondicherry, Mizoram and Arunachal Pradesh" shall be substituted.

Amend-
ment of
article
239A.

3. In article 240 of the Constitution, in clause (1), in both the provisos, for the words "Pondicherry or Mizoram", the words "Pondicherry, Mizoram or Arunachal Pradesh" shall be substituted.

Amend-
ment of
article
240.

K. K. SUNDARAM,
Secy. to the Govt. of India.